

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51643 of 2018

(Arising out of Order-in-Appeal No. 193/SM/ST/JPR/2018 dated 21.03.2018 passed by the Commissioner (Appeal) Central Goods and Service Tax, NCRB, Statute Circle, Jaipur-302005)

M/s Ahluwalia Contracts (I) Ltd.

A-177, Okhla Phase-I
New Delhi-110020

..... Appellant

VERSUS

The Commissioner of Service Tax,

Central Excise Commissionerate
NCR Building, Statute Circle
C-Scheme, Jaipur-302005

.....Respondent

APPEARANCE:

Shri Umesh Sarwal, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50906/2023

DATE OF HEARING: 12 July, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)